

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BRANCH, NEW DELHI**  
 EXECUTION APPLICATION NO. 23 OF 2023  
 IN  
 ORIGINAL APPLICATION NO. 75 OF 2023  
 (IA NO. 645 OF 2023)

**IN THE MATTER OF:**

JAISHREE BANSAL

... APPLICANT

VERSUS

UTTAR PRADESH POLLUTION  
CONTROL BOARD & ORS.

... RESPONDENT

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FILED BY



**MALAK BHATT**  
**ADVOCATE FOR GHAZIABAD NAGAR NIGAM**  
**C-2, THIRD FLOOR, NIZAMUDDIN EAST**  
**NEW DELHI – 110013**  
**M: +91-9650592002**  
**E: [malak@malakbhatt.com](mailto:malak@malakbhatt.com)**

**DATE: 06.04.2026**  
**NEW DELHI**

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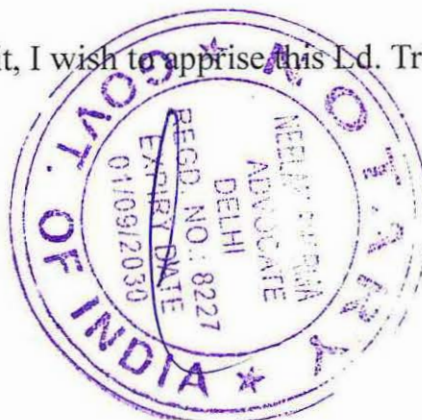
UTTAR PRADESH POLLUTION  
 CONTROL BOARD & ORS.

... RESPONDENT

**AFFIDAVIT**

I, Mithlesh Kumar Singh, s/o Bhushan Singh, aged about 48 years, working as City Health Officer of Ghaziabad Nagar Nigam, presently in New Delhi, do hereby solemnly affirm and declare as under:

1. I am the City Health Officer of Municipal Corporation of Ghaziabad and am fully conversant with the facts and circumstances of the present case and therefore competent to sign and depose the present Affidavit.
2. I state that it is the case of the Applicant that the garbage / solid waste has captured approx. 200 sq. feet of the applicant's private land at village Jagjeevanpur, Pargana Jalalabad, District Ghaziabad and leachates oozing out from the garbage has destroyed 1500 sq. feet of the Applicant's private land.
3. I affirm that by way of this affidavit, I wish to apprise this E.d. Tribunal that:



**I. DISCLOSURE OF DETAILS ON WASTE GENERATION, ITS TREATMENT, PROCESSING AND AVAILABILITY OF FACILITIES**

a. The aspects of waste generation are as follows:

Location	Waste to Compost Capacity (TPD)	Operations at Site	Timeline to complete	Current Status
Jagjivanpur Fresh Waste Processing	Installed Capacity: 3,200 TPD	<p>(i) Site is operational from July 2023.</p> <p>(ii) Total fresh waste generated in Ghaziabad of approx. 1600-1800 TPD is sent to pipeline site currently.</p> <p>(iii)MSW Processing Facilities at site: 8 Trommel Machines (Each having capacity of 300 TPD) + 1 Super Sonic Segregation Machine (Capacity: 2000 TPD) + 12 Pokelane + 5-8 Dumpers.</p>	<p>Approximately 70,000 MT of waste is currently at the site.</p> <p>The target for processing the waste and clearing the site is set for 30 June 2026.</p>	<p>(i) Since July 2025, waste transportation to this site is closed and stopped. Currently approx. 70,000 MT waste is present on the site.</p> <p>(ii) The fresh waste from 6th July 2025 is being transported to new processing site at Dabarsi. The Consent to Establish (CTE) and Consent to Operate (CTO) are received.</p>
Jagjivanpur Bhikanpur	1200 TPD	The legacy waste processing started		As per third party survey conducted



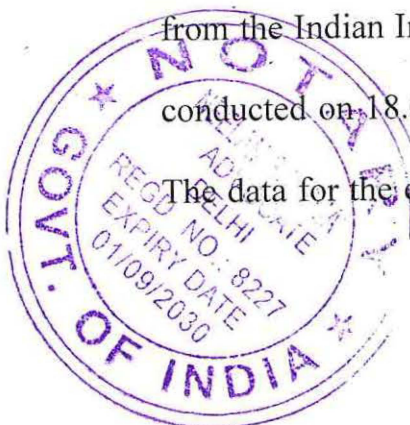
Legacy Waste Site having 2.69 lac ton		from October 2023 and the entirety of legacy waste has been processed. The space created by processing of legacy waste was being used for processing of fresh MSW. However, that is also stopped since July 2025.		by IIT Delhi, the legacy waste has been processed. <u>The land which was vacated from legacy waste was being used for storing and processing fresh MSW till 5<sup>th</sup> July 2025. However, this site has been closed since July 2025.</u>
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A copy of the recent survey of the site is annexed herein as **Annexure A-1**.

- ***Prior inspections of the site***

- b. Additionally, the committee comprising of officials from Ministry of Environment, Forest & Climate Change along with officials from Central Pollution Control Board was formed by this Hon'ble Tribunal vide Order dt. 05.07.2024. The said committee via its report dt. 01.10.2024 had also categorically confirmed that: (i) there was no spillage of waste into the premises of the Applicant; and (ii) no leachate was flowing into the premises of the Applicant.
- c. Moreover, as per Order dt. 01.04.2024, a joint survey of Pipeline and Morta Waste Treatment Site was conducted by Ghaziabad Municipal Corporation from the Indian Institute of Technology (IIT), Delhi and an on-site visit was conducted on 18.05.2024 on basis of which an interim report was prepared.

The data for the capacity of waste-to-energy generation plant and the extent



of the waste being used therein (as per tests conducted in March 2024) is as follows:

S. NO.	PARAMETERS	PERCENTAGE
1.	Organic Waste	75-80
2.	Glass	0.8-1.1
3.	Plastic	1.5-1.8
4.	Metals	0.1-0.3
5.	Mix waste for RDF	11.0-13.0
6.	Silt and debris	6.6-7.0

- d. I state that the waste treatment facilities were confirmed to be operational in the interim report of IIT Delhi. The aforementioned data indicates a daily waste disposal of 1,967 tons. The consent to operate of the textile industry's waste-to-energy plant reports a capacity of 75 tons per day (TPD) using a 2.5 million kilocalorie per hour thermic fluid heater. The brick production plant's waste-to-energy facility, currently being commissioned, has a projected capacity of 340 TPD which is going towards WTE and paper mills. The combined RDF utilization capacity is 415 TPD, approximately 20% of the total daily waste, with current RDF generation at 11-13%. The decomposed organic waste is being utilized for filling a nearby low-lying area.
- e. I state that the legacy waste accumulated at Jagjeevanpur Site-I (amounting to 2.50 lakh metric tonnes) was processed and disposed off by the concerned firm during June/July 2024. However, due to the absence of an alternative site



for the collection and windrow processing of the fresh municipal solid waste (approximately 1600-1700 TPD) generated within the limits of GMC, the land vacated post-processing of the legacy waste at Site-I was merged into the Jagjeevanpur Site-2 for the purpose of fresh waste collection and its processing through the windrow method. This was also carried out after due inspection by the Central Pollution Control Board in its letter dt. 16.05.2024.

**Presently, the fresh waste from the said site is being transported to new processing site at Dabarsi. The Consent to Establish & Consent to Operate for the same has also been received.** It is also worthy to be noted that the Applicant has approached this Ld. Tribunal with unclean hands as she has no requisite licence to operate the facility for veterinary hospital and nor she has secured any building approval from GDA for the same. Thus, the Applicant is operating an unlawful and illegal facility in absolute violation of the statutory laws and regulations.

- ***Regarding Dabarsi Facility (Khasra No. 181, Village Dabarsi)***

- f. With respect to the allegations concerning solid waste management at Khasra No. 181, Village Dabarsi, Ghaziabad, it is humbly submitted that GNN, in discharge of its statutory obligations under the SWM Rules, 2016, initiated a tender process for establishment of a Common Municipal Solid Waste Management Facility. Pursuant to the e-tendering process conducted during November-December 2024, M/s Shree Ji Coal Company was awarded the



contract for 'Handling, Processing and Disposal of Solid Waste' vide letter dated 10.01.2025.

A copy of the letter dated 10.01.2025 issued by GNN is annexed as **Annexure A-2**.

- g. The Project Proponent obtained Consent to Establish dated 05.04.2025 from the Uttar Pradesh Pollution Control Board for setting up of Common Municipal Solid Waste Facility with capacity for bio-compost (100 TPD), RDF - Refused Derived Fuel (400 TPD), and Inert (400 TPD) by processing 900 TPD of raw material.

A copy of the said CTE is already annexed as **Annexure A-3**.

- h. The Project Proponent has also duly obtained Consolidated Consent to Operate and Authorization under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, vide Order No. 250660/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025 dated 13.11.2025, valid for the period from 13.11.2025 to 31.12.2029.

A true copy of the said Consolidated CTO and approval is annexed herewith and marked as **Annexure A-4**.

- i. The Project Proponent has established and commissioned a comprehensive Effluent Treatment Plant/Leachate Treatment Plant (ETP/LTP) at the Dabarsi facility, for which necessary approvals have been obtained from UPPCB. The

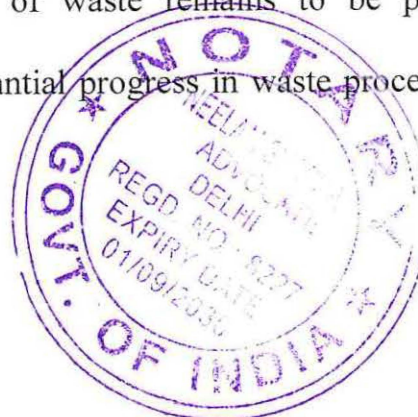


said ETP/LTP is specifically designed to treat leachate generated from waste processing activities.

- j. The Dabarsi site has been duly incorporated in the Ghaziabad Development Authority's Master Plan 2031, thereby conferring statutory recognition to the facility as a designated site for solid waste management infrastructure. This inclusion demonstrates that the site selection has been undertaken in accordance with planning norms and with approval of the competent planning authority.

A copy of the relevant extract from the GDA Master Plan 2031 showing inclusion of the Dabarsi site is annexed herewith and marked as **Annexure A-5**.

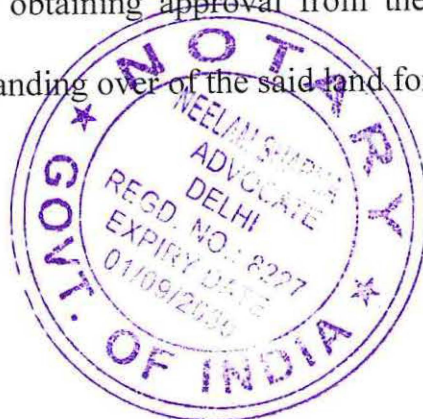
- k. The Dabarsi facility has been established with an initial processing capacity of 900 TPD, with provision for scalability up to 1400 TPD, thereby ensuring adequate capacity for scientific processing of municipal solid waste generated within GNN's jurisdiction. The facility is equipped with modern machinery and infrastructure for segregation, processing, and scientific management of waste in accordance with the SWM Rules, 2016.
- l. A scientific volumetric analysis through drone survey conducted on 13.11.2025 at the Dabarsi site which establishes that only approximately 1.29 lakh metric tonnes of waste remains to be processed at this facility, demonstrating substantial progress in waste processing and management. A



true copy of the Volumetric Survey Report dated 13.11.2025 is annexed herewith and marked as **Annexure A-6**.

- ***Loni Solid Waste Management Facility***

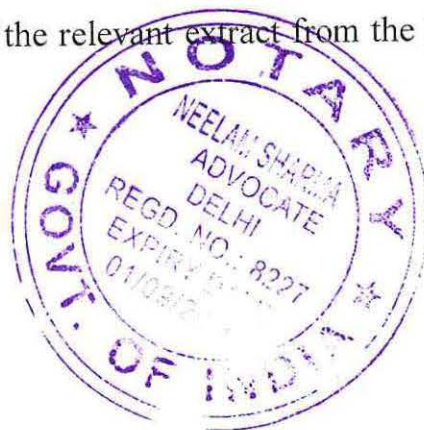
- m. In furtherance of its commitment to scientific and comprehensive solid waste management, and in compliance with the SWM Rules, 2016, GNN undertook proactive measures to establish additional processing infrastructure at strategically located sites.
- n. Approximately 20 acres (8.265 Hectares) of land situated at Loni had been resumed in the year 2012 by the then District Magistrate specifically for solid waste management purposes and recorded in the name of Nagar Vikas Vibhag. A solid waste processing plant was established on this land by Construction & Design Services (C&DS), UP Jal Nigam in 2021 at a capital cost of approximately INR 17 crores, which remained underutilized.
- o. GNN submitted a comprehensive proposal to the Government of Uttar Pradesh seeking permission to operate the Loni facility on a cluster-based approach, with due consent obtained from the District Magistrate, Ghaziabad. A copy of GNN's request letter for the Loni facility is annexed herewith and marked as **Annexure A-7**.
- p. Vide letter dated 21.08.2025, the Joint Secretary, Government of Uttar Pradesh, after obtaining approval from the competent authority, accorded approval for handing over of the said land for establishment of the Loni Solid



Waste Management Plant in larger public interest, under the provisions of Section 124 of the Uttar Pradesh Municipal Corporation Act.

A copy of the approval letter dated 21.08.2025 issued by the Joint Secretary, Government of Uttar Pradesh, is annexed herewith and marked as **Annexure A-8**.

- q. Pursuant to the said approval, GNN issued e-tender No. 233-4/-/2025-26 dated 06.09.2025 for supply, installation, and commissioning of a 2000 TPD Municipal Solid Waste processing plant, extendable up to 3000 TPD (wet and dry waste), along with operation and maintenance for a minimum period of seven years, extendable by an additional three years. The work order has been issued and the plant is completely set up and commissioned. Consent to Establish (CTE) has been duly obtained. Laying of Express Electricity line of capacity 2000kv is in process and is expected to be operational by 31.05.2026. It is pertinent to mention here that due to public protest the plant work has been stopped since 20<sup>th</sup> March 2026. Steps are being undertaken along with District Administration and Police Commissionerate to resolve the public protest and make the plant operational. A copy of the e-tender dated 06.09.2025 & CTE are annexed herewith and marked as **Annexure A-9**.
- r. The Loni facility site has been duly incorporated in the Master Plan 2031, thereby conferring statutory recognition as a designated solid waste management site. A copy of the relevant extract from the Master Plan 2031



showing inclusion of the Loni site is annexed herewith and marked as **Annexure A-10**.

- ***Nidori Solid Waste Management Facility***

- s. GNN simultaneously undertook parallel efforts to augment solid waste processing capacity at Nidori, falling under the jurisdiction of Khora Nagar Palika, measuring approximately 2.5 hectares. A solid waste processing plant established by C&DS, UP Jal Nigam in 2022 at a capital cost of approximately INR 12 crores at this site remained non-operational.
- t. Pursuant to proactive intervention by GNN and upon obtaining requisite permission from the Government of Uttar Pradesh vide approval dated 29.05.2025, the said plant was formally handed over to GNN with permission to operate on a cluster-based model. A copy of the approval letter dated 29.05.2025 issued by the Government of Uttar Pradesh is annexed herewith and marked as **Annexure A-11**.
- u. The tendering process for operation of the Nidori facility has been completed, and work order has been issued for a 750 TPD plant, which shall be operational by 31<sup>st</sup> May 2026.
- v. The Nidori site has been proposed for inclusion in the statutory planning framework and has been incorporated in the proposed list of GDA's Master Plan 2031, approval for which is under process.



A copy of GNN's request letter dated 14.08.2025 to the Vice Chairman, GDA, for incorporation of the Nidori site is annexed herewith and marked as **Annexure A-12**.

- ***Galand Waste-To-Energy Facility***

w. GNN has identified a site at Galand for development of an advanced Waste-to-Energy (WTE) facility on a cluster basis, in consultation with Hapur District Administration. Bio-fencing measures have been undertaken as interim environmental safeguards.

A copy of the photographs demonstrating bio-fencing is annexed herewith and marked as **Annexure A-13**.

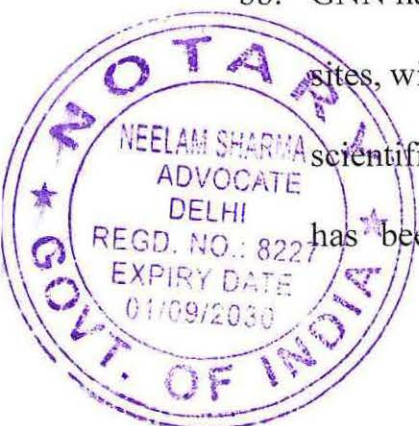
x. Multiple preparatory and facilitative measures have been undertaken at the Galand site, including:

- (i) The Horticulture Department is developing a green buffer zone along the outer periphery, wherein approximately 17,000 saplings have been planted and fenced, with remaining plantation work in progress;
- (ii) A tender for construction of boundary wall was invited on 26.11.2024, and work order was issued on 25.01.2025;
- (iii) GNN vide letter dated 27.04.2025 requested the then Vice Chairman, GDA, to conduct inquiry and take action for removal of unauthorized constructions in the vicinity of the 44.25-acre site at Galand, which are obstructing the mandatory buffer zone.



- (iv) Stakeholder consultations have been undertaken, with the Municipal Commissioner holding discussions with villagers on 06.08.2024 and encouraging site visits to operational WTE plants in Delhi, Indore, and other states.
- (v) Memorandum of Understanding is in place for development of the WTE facility at Galand, and further action shall be taken in accordance with the outcome of ongoing deliberations with Hapur District Administration.
- ***Comprehensive Processing Capacity***
- y. Upon operationalization of all facilities by 15.03.2026, GNN's total processing capacity shall be: (i) Dabarsi: 900-1400 TPD; (ii) Loni: 2000 TPD; (iii) Nidori: 750 TPD; **Total: 3650 TPD (minimum).**
- z. This capacity is almost double the current waste generation within GNN's jurisdiction, thereby ensuring adequate infrastructure for scientific waste management on a sustainable basis.
- aa. GNN has established Material Recovery Facilities at multiple locations with total capacity of 450 TPD: (i) Ret Mandi: 250 TPD; (ii) Sihani: 150 TPD; (iii) Akbarpur-Behrampur: 50 TPD
- bb. GNN has undertaken comprehensive remediation of legacy waste at multiple

sites, with approximately 14.5 lakh metric tonnes of legacy waste having been scientifically processed and remediated. Details of sites where remediation has been completed include: (i) Pratap Vihar: 5 lakh MT remediated



(converted to Miyawaki Forest); (ii) Indirapuram: 1.67 lakh MT remediated (converted to Miyawaki Forest); (iii) Morta: 5 lakh MT remediated (given back to original farmers); (iv) Bikkanpur Legacy Waste Site 1: 2.72 lakh MT completely remediated.

- ***Compliance With Statutory Obligations***

cc. GNN submits that it has undertaken all measures in strict compliance with the SWM Rules, 2016, including:

- (i) Facilitation of construction, operation, and maintenance of solid waste processing facilities through private sector participation;
- (ii) and allocation of suitable land for solid waste processing and disposal facilities in coordination with District Administration and concerned authorities;
- (iii) Adherence to specifications for sanitary landfills and pollution prevention measures, including establishment of ETP/LTP facilities;
- (iv) Obtaining necessary authorizations and consents from UPPCB under relevant provisions.

dd. All facilities established or being established by GNN or its authorized contractors are in compliance with the EIA Notification, 2006, and have obtained or are in the process of obtaining all necessary environmental clearances and statutory approvals from competent authorities.

ee. GNN maintains regular monitoring and supervision of all waste processing facilities through its designated officers, SWM Consultant and ensures



compliance with environmental standards prescribed under applicable laws and regulations.

- ff. I state that everything stated above has been stated by me in my official capacity based on and derived from the official records maintained by the Ghaziabad Nagar Nigam in the official capacity and I state that nothing material has been concealed therefrom.

  
DEPONENT



**VERIFICATION**

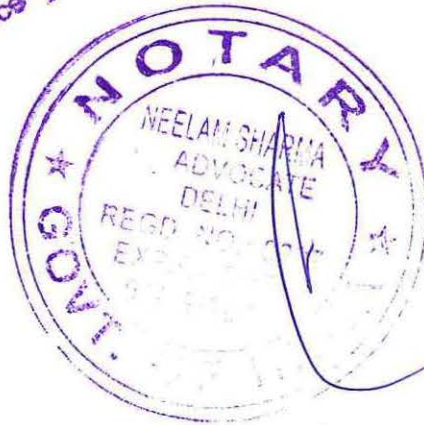
I, the above-named deponent, do hereby solemnly verify that the contents of the aforesaid affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

Verified at \_\_\_\_\_ on this \_\_\_\_ day of March 2026.

*MM*  
**DEPONENT**

06 APR 2026

*Deponent*  
I identified the deponent who has signed in my presence.



**ATTESTED**

*[Signature]*  
NOTARY (Govt. of India)  
Neelam Sharma, Advocate  
Enrol. No. - 11/2001  
Ch. No. 165A, Cat. No. 11  
Patala House Courts,  
New Delhi-110001  
(M): 9899408301

06 APR 2026

# ANNEXURE A-1



## ANNEXURE A-2

## कार्यालय:- गाजियाबाद नगर निगम।

पत्रांक- 1144 / स्वा10 / 2024-25

दिनांक 10/11/25

कार्यालय

M/s SHREE H COAL COMPANY & SWASTIK CARRIERS (JV)  
Ghaziabad.

कार्य का नाम- Request for Proposal (RFP) of Handling, Processing & Disposal of Municipal Solid waste (MSW) from the jurisdiction of Ghaziabad Neger Nigam.

उपरोक्त कार्य दिव्यक नगर आयुक्त महोदय के आदेश दिनांक 27.11.2024 के अनुपालन में दिनांक 30.11.2024 के द्वारा समाचार पत्रों में विज्ञापन प्रकाशित कराकर दिनांक 02.12.2024 से 11.12.2024 तक निविदा आमंत्रित की गयी थी। जिसमें उक्त कार्य की दिनांक 11.12.2024 को 03 निविदाएँ प्राप्त हुईं। जिनकी तकनीकी बिड संदिनांक को खोली गयी। तकनीकी बिड के परीक्षण समरता आपकी एल-1 निविदा दर अंकन ₹0 699/- प्रतिटन समरता पर सहित जी प्राप्त हुई। उक्त प्राप्त दरों पर नेगोशिएशन हेतु आक्यों इस आकांक्षय के पत्र संख्या 1094/स्वा10/2023-24 दिनांक 01.01.2025 निर्गत किया गया। जिसमें कम में आम द्वारा पत्र प्रस्तुत कर उक्त प्राप्त दरों में अंकन ₹0 44/- कम करते हुये अंकन ₹0 555/- प्रतिटन समरता पर सहित पर कार्य किये जाने हेतु सहमति पत्र प्रस्तुत किया गया है।

अतः आव/अधिकतम 45 दिनों के अन्दर आर/एक/पी में उल्लेखित शर्तों को पूर्ण करने हेतु जैसे पोल्सुशन कन्ट्रोल बोर्ड से अनापत्ति प्रमाण-पत्र, बाच/डी/बाल आदि पूर्ण करने हेतु विभाग को अवगत कराया जाना सुनिश्चित करें, जिससे की अंतिम कार्यकारी की जा सके तथा अंकन ₹0 01.00 करोड़ की एफ/डी/आर/क लेवापिकारी गाजियाबाद नगर निगम के नाम बंधक जमा करने हेतु निर्धारित मानक स्टाम्प पेपर पर आर/एक/पी में उल्लेखित शर्तों के अनुसार अनुबंध की कार्यवाही विभागतित कराया जाना सुनिश्चित करें।

M  
नगर स्वास्थ्य अधिकारी  
गाजियाबाद नगर निगम

प्रतिनिधि-

1. नगर आयुक्त महोदय को कार्यालय में प्रेषित।
2. अंतर्गत नगर आयुक्त/सचिव/अवर/महोदय को कार्यालय में प्रेषित।
3. जेन्स सेन्ट्रल ऑफिस/बुज/सकॉर्ड एवं कार्यालय को सूचनाएं एवं अकाउंटिंग।
4. विभिन्न एकाउन्ट/एक/एक/एक को अकाउंटिंग।

नगर स्वास्थ्य अधिकारी  
गाजियाबाद नगर निगम

Office:---Ghaziabad Nagar Nigam

Letter No.1144/SWA/2024-25

Date 10/01/2025

M/S SHREEJI COAL COMPANY & SWASTIK CARRIERS(JV)

Ghaziabad

Subject: Request for Proposal (RFP) of Handling, Processing & Disposal of Municipal Solid waste (MSW) from the jurisdiction of Ghaziabad Nagar Nigam

In compliance with the order dated 27.11.2024 of the Municipal Commissioner regarding the above work, tenders were invited from 02.12.2024 to 11.12.2024 by publishing advertisement in newspapers by 30.11.2024. Out of which 03 tenders were received on 11.12.2024 for the said work. Whose technical requirements were accepted on the date. After examination of the technical bids, your L-1 tender was received with rate marking of Rs. 599/- per tonne of all sold waste. For negotiation on the rates received, letter No. 1004/Ud./2023-24 dated 01.01.2025 of this office was issued to you. In which you have submitted a letter and consent letter for getting the work done at the rates reduced by Rs. 44/- from the received rates and at Rs. 555/- per tonne including excise duty.

Therefore, you should ensure that the conditions mentioned in the RFP are fulfilled within a maximum of 45 days, such as obtaining No Objection Certificate from the Pollution Control Board, boundary wall etc., and the department is informed so that further action can be taken. You should also ensure that the contract is executed on the prescribed stamp paper as per the conditions mentioned in the RFP by depositing the FDI amount of Rs. 1.00 crore with the Accountant General of Ghaziabad Municipal Corporation.

Sd/-

City Health Officer

Municipal Corporation Ghaziabad

Copy to:

1. Respected Municipal Commissioner
2. Additional City Councilor
3. For information purpose to the Zone Sanitary Officer/Chief Food Inspector
4. Clerk, SWM/SPN to (Illegible)

t.t.c.

## ANNEXURE A-3



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :02/04/2025 To 01/04/2030

Category : RED

Application Id : 30534383

Ref No. -

Dated:- 05/04/2025

233519/UPPCB/Ghaziabad(UPPCBRO)/CTE/GHAZIABAD/2025

To ,

Shri SHUBHAM GOEL  
 M/s SHREE JI COAL COMPANY  
 Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.),GHAZIABAD,  
 GHAZIABAD

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 30534383 dated - 20/02/2025. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Municipal Solid Waste (M.S.W.)	Metric Tonnes/Day	900

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
RDF - 400 TPD	00
Bio Compost- 100 TPD	

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Inert - 400 TPD	Metric Tonnes/Day	400.0	400.0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell	22.0

3. Quantity of effluent (In KLD) :

नगर स्वास्थ्य अधिकारी  
 गाज़ीपुर नगर निगम

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0
Industrial	20.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	0.0	Used In D.G. Set of Cap. 62.5 KVA & 15 KVA (RECD OR Dual Fuel System)

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
- Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 01/04/2030 to the Board.
- Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
- It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
- Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

**Specific Conditions:**

म  
नगर स्वास्थ्य अधिकारी  
भाजियाबाद, नगर निगम

1. THIS CTE IS VALID ONLY FOR Establishment New Unit of Common Municipal Solid Waste Facility (CMSWF) for the proposed production of Bio Compost- 100 TPD, RDF (Refused Derived Fuel)- 400 TPD and Inert- 400 TPD by using proposed Raw Material as Municipal Solid Waste from Ghaziabad Nagar Nigam- 900 TPD
2. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
3. Unit must submit proposal for plastic waste disposal and its EPR within 15 days to the Board.
4. Unit shall submit Effluent/Emission monitoring report of the STP and stack of Air Polluting Sources and Ambient Air Monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board by LIMS Portal.
5. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.
6. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
7. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
8. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions issued time to time regarding use of cleaner fuel.
9. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
10. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above-mentioned conditions or any public complaint the CTE shall be withdrawn.
11. Project shall install anti-smog guns and PTZ camera at site and ensure registration on dustapp.uceep.in for self-declaration of dust control audit.
12. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 75 regarding GRAP.
13. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.
14. In the case of usage of ground water, the Project Proponent must obtain NOC from UPGWD within one month from the date of issue of CTE, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.
15. Project shall ensure the compliance of Environment standards as per Environment (protection) Act 1986. Maximum quantity of treated water shall be used in gardening /flushing. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit will follow the CPCB Guidelines for Utilization of Treated Effluent in Irrigation available in the CPCB web portal.
16. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
17. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
18. This Consent to Establish (CTE) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
19. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
20. The industry shall provide adequate arrangement for fighting the accidental leakages/dischage of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
21. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process. No Treated water shall be discharge outside the factory premises in any circumstances.
22. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of STP and its URL and password shall be provided to the UPPCB Control room.

- at the outlet of STP and its URL and password shall be provided to the UPPCB Control room.
23. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
  24. Industry shall install and maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on STP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
  25. Industry shall comply the order passed by Hon'ble NGT time to time.
  26. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
  27. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
  28. Industry shall not use furnace oil/pet coke as a fuel.
  29. Industry shall ensure proper disposal of boiler ash.
  30. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
  31. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
  32. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
  33. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
  34. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).
  35. The Unit shall submit Bank guarantee of Rs. 1,00,000/- (Rs. One Lacs Only) for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.
  36. A Bank Guarantee of Rs. 1,10,000/- (Rs. One Lakh Ten Thousand Only) shall be submitted within 15 days including the conditions mentioned at serial no.1 to 34 which will be valid for SIX YEAR otherwise this consent to establish shall be deemed to be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 05/05/2025 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

ANAND KUMAR ANAND ANAND KUMAR  
'30'05+ 17:51:04 2025.04.05  
Chief Environmental Officer (Incharge), Circle 1

Dated:- 05/04/2025

Copy To -

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.

ANAND KUMAR ANAND ANAND KUMAR  
'30'05+ 17:51:26 2025.04.05  
Chief Environmental Officer (Incharge), Circle 1

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नगर स्वास्थ्य अधिकारी  
भागीपान



**मिशन LiFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
  - संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय।
  - एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
  - चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचत उत्पन्न कर सकता है। वेस्ट/अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
  - अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
  - बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
  - घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
  - उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
  - ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
  - ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
  - परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें
- हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

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नगर स्वच्छता अधिकारी  
वाणिज्यिक नगर निगम

## ANNEXURE A-4



**Uttar Pradesh Pollution Control Board**  
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : BLUE** **Application Id : 33778175**  
**250660/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025** **Date: 13/11/2025**

**To,**  
**M/s**  
**SHREE JI COAL COMPANY**  
**Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.),GHAZIABAD,**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).**

CCA is hereby granted to **SHREE JI COAL COMPANY** located at **Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.),GHAZIABAD,** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1.&&&&This CCA **SHREE JI COAL COMPANY** **granted for the period from 13/11/2025 to 31/12/2029** a valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	COMMON MUNICIPAL SOLID WASTE FACILITY (CMSWF)	-	Metric Tonnes/Month
2	BIO COMPOST	100 MT/DAY	Metric Tonnes/Day
3	RDF	400 MT/DAY	Metric Tonnes/Day
4	INERT	400 MT/DAY	Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) &The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
<b>Domestic</b>	<b>1.60 KLD THROUGH SEPTIC TANK</b>	<b>Septic Tank</b>	<b>SEPTIC TANK/SOAK PIT</b>
<b>Industrial</b>	<b>15.0 KLD THROUGH ETP</b>	<b>ETP</b>	<b>TREATED WATER THROUGH ETP</b>

(ii) &Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

## ANNEXURE A-5

269



कार्यालय: नगर आयुक्त, गाज़ियाबाद नगर निगम

OFFICE OF THE MUNICIPAL COMMISSIONER, GHAZIABAD MUNICIPAL CORPORATION

दूरभाष: 0120-2790425, 2713580

ई-मेल: gzb.nagar.nigam@gmail.com

पत्रांक: 103 /न0आ0/2025

दिनांक: 14/05/2025

To

The Vice Chairman,  
Ghaziabad Development Authority (GDA)  
Vikash Path, Near Old Bus Stand,  
Ghaziabad, Uttar Pradesh – 201001

**Subject:** Incorporation of Geotagged Locations of Solid Waste Management (SWM) Processing Facilities in the upcoming/existing Ghaziabad Master Plan- reg.

Dear Sir,

As per the guidelines issued under the **Swachh Bharat Mission - Urban (SBM-U) 2.0** and the **CPHEEO Manual on Municipal Solid Waste Management (2016)**; regular directions of the Hon'ble NGT, it is strongly recommended to integrate GIS-based mapping and geotagging of all SWM-related infrastructure to facilitate effective planning, monitoring, and sustainable urban development.


This is to request you to include all SWM facilities attached herewith (refer Annexure I), the geotagged locations (latitude and longitude coordinates) in the upcoming/existing Ghaziabad Master Plan to ensure spatial integration and effective infrastructure planning. Inclusion of these geospatial data points in the Master Plan will:

- Ensure comprehensive spatial integration of SWM infrastructure
- Help in avoiding land use conflicts and encroachments
- Facilitate better coordination between departments and stakeholders

It is further requested that as and when GDA makes land available for SWM infrastructure in Indirapuram (as agreed by both parties in the handover document), you may direct the officials concerned to update and geotag the location of the said SWM facilities in the master plan for the Indirapuram area.


Enclosed:

1. Co-ordinates of the processing facilities along with KML file link
2. Pictorial representation of the facilities on the map, for ease of reference

  
**Vikramaditya Singh Malik (IAS)**  
Municipal Commissioner  
Ghaziabad Nagar Nigam

Copy To:

1. Hon'ble Divisional Commissioner, Meerut Division
2. Hon'ble District Magistrate, Ghaziabad
3. Concerned officials of Ghaziabad Nagar Nigam with directions to follow up with GDA.

  
**Vikramaditya Singh Malik (IAS)**  
Municipal Commissioner

## Annexure I

Solid Waste Management Facilities (Ghaziabad Nagar Nigam)					
Material Recovery Facilities (MRFs)					
Sr. No	Zone	Plant Name	Location Details	Latitude	Longitude
1	City Zone	Sihani Garage- Garbage Factory 1	Sihani Garage, Ghaziabad	28.691	77.425
2	Kavi Nagar	P Block Sanjay Nagar MRF	P-Block, Sanjay Nagar, Ghaziabad	28.688	77.456
3	Kavi Nagar	M Block Sanjay Nagar MRF	Ward 53, M Block Sanjay Nagar, Ghaziabad	28.694	77.460
4	City Zone	Ret Mandi Hindon-Garbage Factory 2	Ret Mandi Hindon Vihar	28.677	77.412
5	Vijay Nagar Zone	Akbarpur Behrampur	Akbarpur Behrampur	28.635	77.410
6	Mohan Nagar	Rajeev Colony MRF Centre	Rajeev Colony, Mohan Nagar, Ghaziabad	28.682	77.382
7	Mohan Nagar	Kareda MRF Centre	Karera, Mohan Nagar, Sahibabad, Ghaziabad	28.687	77.382
8	Mohan Nagar	Apsra Border MRF Centre	Ward 34 Sahibabad Site 4, Ghaziabad	28.674	77.326
9	Mohan Nagar	Arthala MRF Centre	Ward 38, Arthala Road, Sanjay Colony, Mohan Nagar, Ghaziabad	28.676	77.395
10	Vasundhara	Sahibabad Mandi MRF Centre	Madan Mohan Malviya Nagar	28.662	77.359
11	Vasundhara	Sahibabad Depo MRF Centre	Sahibabad Site 4, Ghaziabad	28.671	77.366
12	Vasundhara	Maharanj Pur Gaanv (Near Idgah)	Vasundhara	28.676	77.395

13	Vasundhara	Sector 8 Waste Collection Point Vasundhara	Infront of Indapuram Thana, Vasundhara	28.662	77.372
14	Kavi Nagar	Kavi Nagar MRF Centre	Ward No 65, Swadeshi Compund Gate	28.657	77.453
15	Kavi Nagar	Raj Nagar MRF	Ward no 84, Near Zila Sahkari Bank	28.657	77.453
16	City Zone	Lohiya Nagar Waste Collection Centre	Ward No, 69 Hamdard Chowki	28.665	77.437
17	City Zone	Nandgram Waste Collection Centre	Ward No 11, Uttranchal Bhawan	28.693	77.401
18	City Zone	Kaila Bhatta MRF Centre	Ward No 92, Near Govt School, City Zone	28.666	77.420
19	City Zone	Durga Bhabhi Chowk Waste Collection Centre	Ward No. 59, City Zone	28.667	77.427
20	City Zone	Sabji Mandi Waste Collection Centre	Ward 12, Sabji Mandi, City Zone	28.668	77.431
<b>Mechanized Garbage Transfer Station</b>					
Sr. No	Zone	Plant Name	Location Details	Latitude	Longitude
1	Vijay Nagar Zone	Akbarpur Behrampur	Akbarpur Behrampur	28.635	77.410
2	Kavi Nagar	Sanjay Nagar M Block Transfer Station	Raheespur	28.694	77.460
3	Mohan Nagar	Shyam Park Extension	Shyam Park Extension (Rajendra Nagar)	28.680	77.360
4	City Zone	Sihani Garage	Noor Nagar (Saddiki Nagar)	28.691	77.426
5	Kavi Nagar	Madhuban Bapudham (Govindpuram)	E Block Govindpuram	28.694	77.492

6	Mohan Nagar	Mohan Nagar Metro Waste Transfer Station	17, Opp Agarwal Sweets, Rajendra Nagar, Block-7, Sector 5 Shahidabad	28.679	77.360
7	Vasundhara	Vasundhara Nature Green Transfer Station	49/70 Site-4, Sahidabad Industrial Area, Gamm-2 Sahidabad	28.672	77.357
<b>C&amp;D Waste Plant</b>					
1	City Zone	C&D Waste Processing Plant	Hindon Vihar, Sewa Nagar, Ghaziabad, Uttar Pradesh	28.678	77.415
<b>Other Facilities</b>					
1	Dabarsi Site Waste Processing Site (expandable for future use)		Village Dabarsi, Ghaziabad	28.724	77.582
2	Bhikkanpur Dumping Ground		Village Bhikkanpur, Ghaziabad	28.667	77.449
3	Site at Galand and Pipalheda		Village Galand and Village Pipalheda	28.678	77.570

- Encl:**
1. Link of the KML File listing co-ordinates of the facilities
  2. [https://earth.google.com/earth/d/1Ms7o1H3glwwFfx\\_Q-x1EzbCQ9rTSlxpf?usp=sharing](https://earth.google.com/earth/d/1Ms7o1H3glwwFfx_Q-x1EzbCQ9rTSlxpf?usp=sharing)



3. Locations represented on the map of Ghaziabad (for reference)
4. Site plan of the Galand and Pipalheda Site

*Signature*

SOLID WASTE MANAGEMENT  
WASTE TO ENERGY PLANT PROPOSED LAND  
CADASTRAL MAP



LAND OF GALAND & PIPALHEDA

TOTAL AREA OF LAND = 17.9084 HEC.  
OR = 44.25 ACRE

NOTE:-

LENGTH APPROXIMATE BECAUSE WATER LODGING

क्र.सं.	वार्ड संख्या	वर्तमान (मी.)	प्रस्तावित (मी.)	योग (मी.)
4	16	3726.49	4979.4	8705.89
5	17	1694.5	13893.4	15587.9
6	18	1533.5	6532.4	8065.9
7	20	1748.4	18268.2	20016.6
8	22	1426.8	10146.5	11573.3
9	23	2049.4	4566.1	6615.5
10	24	2259	14935.89	17194
11	25	1801	9599.7	11401.1
12	27	2043	3769.5	5812.56
13	30	235.5	0.0	235.5
14	35	947.9	14091.4	15039.3
	<b>योग</b>	<b>26386.45</b>	<b>132877.59</b>	<b>159264.04</b>

स्रोत : प्रस्तावित सीवरेज लाईन, उत्तर प्रदेश जल निगम

उपरोक्त वर्णित वार्डों में कुछ क्षेत्रों जैसे अंकुर कॉलोनी आदि भी सम्मिलित हैं। लोनी में वर्तमान में स्थापित ट्रीटमेंट प्लांट की क्षमता 30 एमएलडी है।

### 3.12.2.2.3.2 सीवरेज ट्रीटमेंट प्लांट

तालिका 3.61 सीवरेज ट्रीटमेंट प्लांट (एसटीपी), लोनी

क्र.सं.	स्थान	क्षमता (एमएलडी)	एसटीपी में प्रवाह	दक्षता % में
1-	ग्राम – सदुल्लाहबाद तहसील – लोनी	30	20	75%
2-	ट्रॉनिका सिटी – लोनी, गाज़ियाबाद	6 (CETP)	-	-

स्रोत : जल निगम, गाज़ियाबाद

ऊपर वर्णित तालिका में सीवेज ट्रीटमेंट प्लांट (STP) का विवरण दर्शाया गया है। लोनी तहसील के सादुल्लाबाद गांम में एक सीवेज ट्रीटमेंट प्लांट 32 एमएलडी का स्थापित है। सीवेज ट्रीटमेंट प्लांट का प्रवाह 20 एमएलडी एवं दक्षता 75% है। उपचारित जल को यमुना नदी में प्रवाहित किया जाता है। जनसंख्या बढ़ने के साथ-साथ मूलभूत ढांचे पर भी भार बढ़ेगा। इसके अतिरिक्त, सीवेज जल के उपचार की मांग को पूर्ण करने हेतु ट्रॉनिका सिटी, लोनी गाज़ियाबाद में 6 एमएलडी का समान्य अपशिष्ट उपचार संयंत्र स्थापित किया गया है। जल निगम बोर्ड के अनुसार पूर्व में 32 के.एल के निर्माण की पूर्णता तिथि 31.12.2020 थी। कोविड-19 महामारी के कारण 32 के.एलडी एफएसटीपी के निर्माण में विलम्ब हुआ है। सिविल कार्य पूर्ण हो चुके हैं। इलैक्ट्रिकल एवं मैकेनिकल कार्य एवं परिसर सम्बन्धी विकास कार्य पूर्ण कर एफएसटीपी को 31.01.2021 तक चालू किया गया है।

## 3.12.3 ठोस अपशिष्ट प्रबन्धन

### 3.12.3.1 गाज़ियाबाद में ठोस अपशिष्ट प्रबन्धन की स्थिति

प्रति व्यक्ति आय में वृद्धि के साथ-साथ प्रति व्यक्ति अपशिष्ट उत्पादन भी बढ़ा है। इस प्रकार देश में नगरी क्षेत्रों में ठोस अपशिष्ट प्रबन्धन (SWM) एक गम्भीर समस्या है। ना केवल अपशिष्ट की मात्रा, बल्कि संरचना भी परिवर्तित हो रही है, जिसमें एक बड़ा भाग गैर-बायोडिग्रेडेबल ठोस अपशिष्ट का है। उत्पन्न

होने वाले ठोस अपशिष्ट को नगर पालिकाओं द्वारा पृथक करना, एकत्रित करना, परिवहन एवं अंततः निस्तारण आवश्यक है। यदि यह प्रक्रिया उचित प्रकार से नहीं की जाती है तो यह पर्यावरण हेतु भय उत्पन्न करती है।

गाजियाबाद के सम्पूर्णनगर निगम क्षेत्र को 5 स्वच्छता क्षेत्रों में विभाजित किया गया है।

**तालिका 3.62 ठोस अपशिष्ट प्रबन्धन ज़ोन्स एवं वार्डों का विवरण**

ज़ोन	कुल वार्ड	वार्ड संख्या
मोहन नगर	14	9,14,17,24,44,46,48,57,60,63,69,70,73,75
कबीर नगर	17	16,20,21,22,33,34,35,38,42,53,59,64,65,67,68,71,79
विजय नगर	14	2,3,6,8,12,13,15,18,23,26,45,51,52,66
वसुन्धरा	11	25,28,29,36,37,40,41,49,58,72,78
नगर ज़ोन	24	1,4,5,7,10,11,19,27,30,31,32,39,43,47,50,54,55,56,61,62,74,76,77,80

स्रोत : गाजियाबाद का ठोस अपशिष्ट प्रबन्धन महायोजना, 2009 (एनसीआरपीबी-एडीबी) रिपोर्ट

प्रत्येक ज़ोन एक स्वच्छता एवं खाद्य निरीक्षक के प्रभार में है एवं एक ज़ोन कार्यालय है जो सभी स्वच्छता गतिविधियों के नियंत्रण हेतु प्रत्येक क्षेत्र में एक अधिकृत स्थान है। वार्ड स्तर पर सफाई कार्य की देखरेख वार्ड पर्यवेक्षक करते हैं। औसतन प्रत्येक 1000 की जनसंख्या पर 3 सफाईकर्मी नियुक्त हैं।

उत्तर प्रदेश हेतु राष्ट्रीय राजधानी क्षेत्र की उपक्षेत्रीय योजना के अनुसार गाजियाबाद जिले में ठोस अपशिष्ट उत्पादन का वर्तमान परिदृश्य 0.5 किलोग्राम प्रति व्यक्ति प्रतिदिन है। इस औसत के अनुसार, वर्ष 2011 की जनगणना के अनुसार 16,48,643 व्यक्तियों की जनसंख्या वाला गाजियाबाद प्रतिदिन लगभग 742 मैट्रिक टन अपशिष्ट उत्पन्न होता है। 34,914 लोगों की जनसंख्या वाला डासना प्रतिदिन लगभग 16 मैट्रिक टन अपशिष्ट उत्पन्न होता है।

नगर आयुक्त, नगर निगम, गाजियाबाद द्वारा प्रेषित पत्र संख्या-103/न0आ0/2025 दिनांक 14.05.2025 के माध्यम से "Geo Tagged स्थल" ठोस अपशिष्ट प्रबन्धन हेतु उपलब्ध कराये गये हैं, जिनका भू-उपयोग "ठोस अपशिष्ट प्रबन्धन" की परिधि में माना जायेगा। उपरोक्त का विवरण परिशिष्ट- (पृष्ठ संख्या-287 पर) संलग्न किया गया है।

वर्ष 2016 के अनुसार उपलब्ध आंकड़ों से ज्ञात होता है कि गाजियाबाद में 1050 टीपीडी ठोस अपशिष्ट उत्पन्न हो रहा है जिसमें से 1000 टीपीडी एकत्र किया जा रहा है। घर-घर जाकर ठोस अपशिष्ट के संग्रहण की व्यवस्था है जो नगर की सम्पूर्ण जनसंख्या को कवर करती है, किन्तु इस अपशिष्ट के केवल 20 प्रतिशत ही स्रोत अर्थात् परिवारिक स्तर पर अलग किया जा रहा है। चिकित्सा अपशिष्ट के संग्रहण एवं निस्तारण की उत्तरदायी सीएमओ स्तर पर ली जाती है एवं इसे शत-प्रतिशत किया जाता है। नगर की लगभग 90 प्रतिशत जनसंख्या को कवर करते हुए नगर के सम्पूर्णक्षेत्र में व्यापक सफाई की जाती है। अपशिष्ट उपचार संयंत्र की क्षमता 175 मैट्रिक टन है किन्तु संग्रह एवं परिवहन के पश्चात प्रतिदिन केवल 90 मैट्रिक टन अपशिष्ट ही उपचारित करके खाद के रूप में परिवर्तित किया जाता है।

### 3.12.3.1.1 अपशिष्ट संरचना

नगर निकाय ठोस अपशिष्ट (Municipal Solid Waste, MSW) स्ट्रीम में, अपशिष्ट को मुख्य रूप से दो रूप नामतः बायोडिग्रेडेबल एवं गैर-बायोडिग्रेडेबल अपशिष्ट के रूप में वर्गीकृत किया जा सकता है। अपशिष्ट संरचना को कार्बनिक, कागज़, प्लास्टिक, कांच, धातु एवं निष्क्रिय के रूप में वर्गीकृत किया गया है। यूआरडीपीएफआई दिशानिर्देश 2015 के अनुसार भू-उपयोग के आधार पर अपशिष्ट को (i) आवासीय अपशिष्ट, (ii) व्यवसायिक अपशिष्ट, (iii) सड़क/मार्ग सफाई अपशिष्ट एवं (iv) संस्थागत अपशिष्ट जैसे अस्पताल, होटल, रेस्टोरेंट उद्योग, निर्माण कार्य से उत्पन्न अपशिष्ट के रूप में वर्गीकृत किया गया है।

गाजियाबाद नगर में उत्पन्न होने वाला औद्योगिक अपशिष्ट एवं जैव-चिकित्सा अपशिष्ट इसके निवासियों हेतु खतरा बन गया है। उत्तर प्रदेश राज्य प्रदूषण नियंत्रण बोर्ड (यूपीएसपीसीबी) के आंकड़ों के अनुसार,

गाज़ियाबाद उत्तर प्रदेश में खतरनाक अपशिष्ट के प्रमुख उत्पादकों में से एक है। यूआरडीपीएफआई दिशानिर्देशों 2015 के अनुसार नगर में उत्पन्न प्रति व्यक्ति अपशिष्ट का विवरण निम्नानुसार है।  
तालिका 3.63 प्रति व्यक्ति प्रतिदिन अपशिष्ट उत्पादन

क्र.सं.	भू-उपयोग अवशिष्ट	अनुमानित अपव्ययी उत्पादन
1.	आवासीय अपशिष्ट	0.3 से 0.6 किग्रा / कैप / दिन
2.	व्यवसायिक अपशिष्ट	0.1 से 0.2 किग्रा / कैप / दिन
3.	सड़क / मार्ग अपशिष्ट	0.05 से 0.2 किग्रा / कैप / दिन
4.	संस्थागत अपशिष्ट	0.05 से 0.2 किग्रा / कैप / दिन

स्रोत : यूआरडीपीएफआई, 2015

### 3.12.3.1.2 अपशिष्ट परिवहन

परिवहन, ठोस अपशिष्ट प्रबन्धन का एक महत्वपूर्ण चरण है, विभिन्न स्थानों से संग्रहित ठोस अपशिष्ट विशेष रूप से डिजाइन किये गये वाहनों में स्वच्छ प्रकार से निस्तारण स्थल तक पहुंचाया जाता है। यह चरण अधिक पूंजी गहन है क्योंकि परिचालन लागत सामान्यरूप से अधिक होती है, जो प्राथमिक संग्रहण एवं प्रसंस्करण दोनों को प्रभावित करती है।

नगर निगम क्षेत्र के सभी वार्डों से ठोस अपशिष्ट का परिवहन पूर्ण रूप से गाज़ियाबाद नगर निगम द्वारा किया जाता है एवं इसमें कोई निजी क्षेत्र की भागीदारी सम्मिलित नहीं है। गाज़ियाबाद नगर निगम द्वारा अपने स्वयं के वाहनों के साथ अपशिष्ट का परिवहन कार्य किया जाता है एवं यह देखा गया है कि सम्पूर्ण अपशिष्ट का परिवहन नहीं होता है एवं अधिक मात्रा में अपशिष्ट या तो सड़कों पर ही छोड़ दिया जाता है अथवा खुले व खाली भूखण्डों, निचले क्षेत्रों एवं नालियों में जमा होता है अथवा निस्तारित होता है।

तालिका 3.64 गाज़ियाबाद नगर निगम में अपशिष्ट निस्तारण हेतु उपलब्ध वाहनों का विवरण , वर्ष 2010

वाहन का प्रकार	ज़ोन का नाम					योग
	नगर	कबीरनगर	विजयनगर	मोहननगर	वसुन्धरा	
लोडर	4	2	1	1	2	10
खुदाई सह लोडर	2	2	1	2	2	9
ट्रैक्टर ट्रॉली	13	5	5	5	1	29
ट्रक टिपर	9	10	4	7	5	35
डीपी वाहक 2 सह	-	2	1	-	1	4
डीपी कंटेनर 2 सह	-	72	36	-	35	143
डीपी वाहक 4-5 सह	6	3	1	2	3	15
डीपी कंटेनर 4-5 सह	90	87	20	34	43	274
गति	6	5	7	3	3	24
आर सी	1	-	-	-	-	1
ट्रैक्टर कैरियर	1	-	-	-	-	1

स्रोत : गाज़ियाबाद की ठोस अपशिष्ट प्रबन्धन महायोजना, 2009 (NCRPB-ADB) Report

### 3.12.3.1.3 सर्वे अध्ययन

ठोस अपशिष्ट नगर के विकास के मुख्य घटकों में से एक है। सर्वे किये गये सभी परिवारों के सापेक्ष 98% परिवारों में नगर निकाय द्वारा डोर-टू-डोर संग्रहण किया जाता है। 0.5% परिवारों से निजी संस्थाओं द्वारा डोर-टू-डोर अपशिष्ट संग्रहण किया जाता है 1% परिवार अपशिष्ट संग्रहण के अनुसार अन्य उपायों पर निर्भर करते हैं। एवं 0.50% परिवार स्वयं द्वारा पर निर्भर करते हैं।

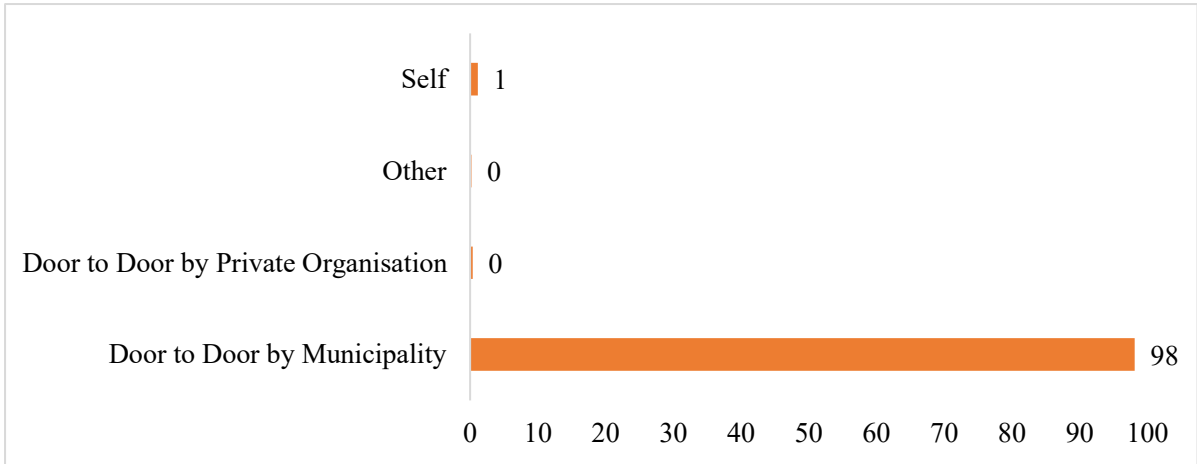
तालिका 3.65 ठोस अपशिष्ट का प्रतिदिन संग्रहण

क्र.सं.	ठोस अपशिष्ट संग्रहण	प्रतिशत
1	नगर निकाय द्वारा डोर-टू-डोर संग्रहण	98.00

क्र.सं.	ठोस अपशिष्ट संग्रहण	प्रतिशत
2	संस्थाओं द्वारा	0.50
3	उपायों पर निर्भर	1.00
4	स्वयं द्वारा	0.50
<b>योग</b>		<b>100.00</b>

स्रोत : प्राथमिक सर्वे, 2020, डी.डी.एफ. कन्सल्टेंट प्रा.लि.

चित्र 3.17 ठोस अपशिष्ट का प्रतिदिन संग्रहण(प्रतिशत में)



सीपीएचईईओ द्वारा नगर निकाय ठोस अपशिष्ट प्रबन्धन (Municipal Solid Waste Management, MSWM) पर मैनुअल के अनुसार गणना के प्रकारों के आधार पर लैंडफिल क्षेत्र की आवश्यकता पर कार्य किया गया है।

तालिका 3.66 लैंडफिल स्थल हेतु आवश्यकता

क्र.सं.	अपशिष्ट मात्रा (लैंडफिल स्थल का डिज़ाइन)		आवश्यक स्थल क्षेत्र
	मिलियन में	लाख में	
1.	<1.0	<10	15 - 20
2.	1.0 – 2.0	10 - 20	20 - 30
3.	2.0 – 3.0	20 - 30	30 - 40
4.	>3.0	>30	>40

Source: Developed by the Expert Committee for Revision of MSWM manual (2013-15)

### 3.12.3.2 मोदीनगर में ठोस अपशिष्ट प्रबन्धन

नगर निकाय ठोस अपशिष्ट (Municipal Solid Waste, MSW) स्ट्रीम में, अपशिष्ट को मुख्य रूप से दो रूप नामतः बायोडिग्रेडेबल एवं गैर-बायोडिग्रेडेबल अपशिष्ट के रूप में वर्गीकृत किया जा सकता है। अपशिष्ट संरचना को कार्बनिक, कागज़, प्लास्टिक, कांच, धातु एवं निष्क्रिय के रूप में वर्गीकृत किया गया है। यूआरडीपीएफआई दिशानिर्देश 2015 के अनुसार भू-उपयोग के आधार पर अपशिष्ट को (i) आवासीय अपशिष्ट, (ii) व्यवसायिक अपशिष्ट, (iii) सड़क/मार्ग सफाई अपशिष्ट एवं (iv) संस्थागत अपशिष्ट जैसे अस्पताल, होटल, रेस्टोरेंट उद्योग, निर्माण कार्य से उत्पन्न अपशिष्ट के रूप में वर्गीकृत किया गया है।

तालिका 3.67 योजना क्षेत्र में प्रतिदिन प्रति व्यक्ति अपशिष्ट उत्पादन का आकलन

वर्ष	अनुमानित जनसंख्या	प्रति व्यक्ति/प्रतिदिन	उत्पादित अपशिष्ट
2031	663883	0-56kg	372 MTD

स्रोत : यूआरडीपीएफआई, 2015

योजना क्षेत्र में वर्ष 2031 हेतु अनुमानित अपशिष्ट उत्पादन लगभग 372 MTD होगा।

### 3.12.3.2.1 वर्ष 2031 हेतु अपशिष्ट उत्पादन

तालिका 3.68 अनुमानित अपशिष्ट उत्पादन

क्र.सं.	भू-उपयोग अवशिष्ट	अनुमानित अपव्ययी उत्पादन
1	आवासीय अवशिष्ट	0.3 से 0.6 किग्रा / कैप / दिन
2	व्यवसायिक अवशिष्ट	0.1 से 0.2 किग्रा / कैप / दिन
3	सड़क / मार्ग अवशिष्ट	0.05 से 0.2 किग्रा / कैप / दिन
4	संस्थागत अवशिष्ट	0.05 से 0.2 किग्रा / कैप / दिन

स्रोत : यूआरडीपीएफआई, 2015

### 3.12.3.2.2 लैंडफिल स्थल हेतु आवश्यकताएँ

तालिका 3.69 लैंडफिल स्थल हेतु आवश्यकताएँ

क्र.सं.	अपशिष्ट मात्रा मिलियन में	अपशिष्ट मात्रा लाख में	आवश्यक स्थल क्षेत्र (हेक्टेयर में)
1	<1.0	<10	15-20
2	1.0 – 2.0	20	20-30
3	2.0 – 3.0	20-30	30-40
4	>3.0	>30	>40

स्रोत : यूआरडीपीएफआई, 2015

### 3.12.3.2.3 सर्वे अध्ययन (मोदीनगर)

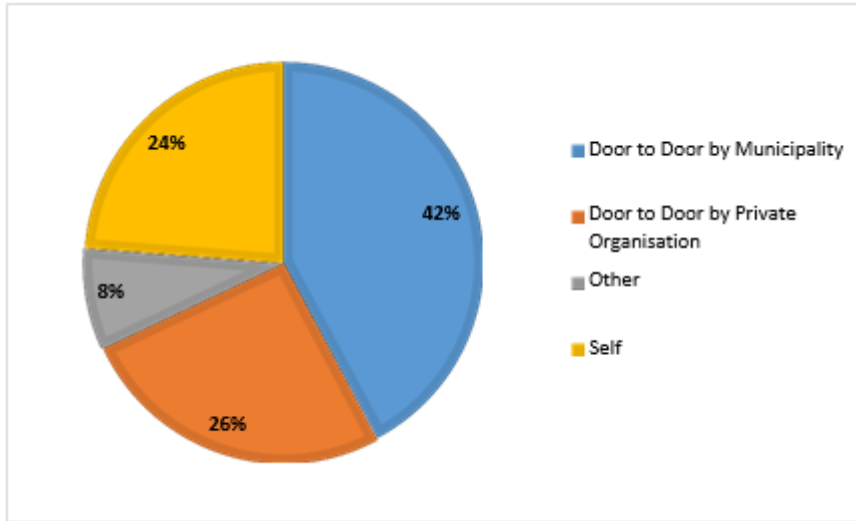
ठोस अपशिष्ट नगर के विकास के मुख्य घटकों में से एक है। सर्वे किये गये सभी परिवारों के सापेक्ष 42% परिवारों में नगर निकाय द्वारा डोर-टू-डोर संग्रहण किया जाता है। 26% परिवारों से निजी संस्थाओं द्वारा डोर-टू-डोर अपशिष्ट संग्रहण किया जाता है एवं 8% परिवार अपशिष्ट संग्रहण के अनुसार अन्य उपायों पर निर्भर करते हैं एवं 24% परिवार स्व-संग्रहण के अन्तर्गत आते हैं।

तालिका 3.70 मोदीनगर में ठोस अपशिष्ट संग्रहण

ठोस अपशिष्ट संग्रहण	प्रतिशत
नगर निकाय द्वारा डोर-टू-डोर संग्रहण	42%
निजी संस्थाओं द्वारा डोर-टू-डोर संग्रहण	26%
अन्य	8%
स्व-संग्रहण	24%

स्रोत : प्राथमिक सर्वे, 2020, डी.डी.एफ. कन्सल्टेंट प्रा.लि.

चित्र 3.18 मोदीनगर में ठोस अपशिष्ट संग्रहण के स्रोतों का प्रतिशत



स्रोत : प्राथमिक सर्वे, 2020, डी.डी.एफ. कन्सल्टेंट प्रा.लि.

### 3.12.3.3 लोनी में ठोस अपशिष्ट प्रबन्धन

तालिका 7.7 में सेवा स्तरीय विश्लेषण, 2019 के अनुसार, घर-घर जाकर अपशिष्ट संग्रहण की कुल घरेलू कवरेज 96.90 प्रतिशत है एवं उत्पन्न अपशिष्ट मात्रा 166.80 मैट्रिक टन है। ग्राम मीरपुर हिन्दू में 8.265 हेक्टेयर क्षेत्रफल वाले डम्पिंग साइट को 25 सितम्बर, 2012 को अधिसूचित किया गया था। सेवा स्तरीय बेंचमार्क रिपोर्ट, 2019 के अनुसार, लोनी से किये गये संग्रहण की कुल संख्या 1,21,378 है, जिसमें घरेलू, होटल, रेस्टोरेंट एवं व्यवसायिक प्रतिष्ठानों का संग्रहण सम्मिलित है। लोनी में कुल उत्पादित अपशिष्ट 9406.7 मैट्रिक टन प्रतिमाह है। प्रतिदिन 6 बार यात्राओं के द्वारा 142 वाहनों का उपयोग प्रतिमाह 15,687 मैट्रिक टन ठोस अपशिष्ट का परिवहन किया जाता है।

तालिका 3.71 सेवा स्तर विश्लेषण, 2019

क्र.सं.	ठोस अपशिष्ट प्रबन्धन का सूचक	मूल्य
1	घरेलू स्तर का कवरेज	96.9%
2	नगर पालिका ठोस अपशिष्ट के संग्रहण की क्षमा	166.8 MT

स्रोत : सेवा स्तरीय बेंचमार्क रिपोर्ट, 2019

लोनी नगर हेतु अधिसूचित लैंडफिल स्थल मीरपुर हिन्दु में मौजूद है जो हिण्डनहवाई अड्डे के कारण लोनी नगर पालिका परिषद क्षेत्र से बाहर है। नए ठोस अपशिष्ट प्रबन्धन नियम (एसडब्लूएम), 2016 के अनुसार, लैंडफिल स्थल हवाई अड्डे/एयरबेस से 20 कि.मी. दूर होगी।

पूर्व में भूमि भराव स्थल निठौरा में था जहां प्रारंभ में ठोस कचरा डाला जाता था। वाहनों की 6 श्रेणियां हैं जिनका उपयोग संग्रह उद्देश्यों के लिए किया जाता है यानी ट्रैक्टर ट्रॉली, टाटा एस, जे.सी.बी., डम्पर प्लेसर, पशु गाड़ियां और पोपलेन। जिनका उपयोग संग्रहण उद्देश्यों हेतु किया जाता है। ठोस अपशिष्ट प्रबन्धन हेतु प्रयोग किये जाने वाले वाहनों की कुल संख्या 142 है।

तालिका 3.72 ठोस अपशिष्ट प्रबन्धन का विवरण

क्र.सं.	विवरण	संख्या
1	श्रमिक/सफाई कर्मी	1245
2	सफाई हेतु प्रयुक्त वाहन	142

स्रोत : सेवा स्तरीय बेंचमार्क रिपोर्ट, 2019

## 3.12.3.3.1 प्रमुख समस्याएँ/मुद्दे

लोनी नगर पालिका परिषद में, वर्ष 2012 तक ठोस अपशिष्ट हेतु कोई भी अधिसूचित डम्पिंग स्थल मौजूद नहीं था। वर्ष 2012 के पश्चात लोनी के लिए अधिसूचित डम्पिंग स्थल निर्धारित किया गया। यद्यपि, विभिन्न स्थानों पर गैर-संगठित/खुले डम्पिंग स्थान पर की जाती है जिससे आसपास रहने वाले लोगों के लिए लोनी पर्यावरण के निवासियों के लिए अस्वास्थ्यकर स्थितियां उत्पन्न करती हैं। साथ ही, पर्यावरण की बेहतरी हेतु प्लास्टिक आदि के पुनर्चक्रण के लिए योजना क्षेत्र में कोई भी पुनर्चक्रण एवं पुनः उपयोग की सुविधा भी नहीं है।

## 3.12.4 विद्युत आपूर्ति

## 3.12.4.1 गाज़ियाबाद में विद्युत आपूर्ति

विद्युत आपूर्ति भौतिक मूलभूत ढांचे का एक महत्वपूर्ण घटक है जो आर्थिक विकास, उत्पादकता एवं जीवन की गुणवत्ता में सुधार में महत्वपूर्ण भूमिका निभाती है। वर्ष 2000 में उत्तर प्रदेश-विद्युत सुधार अधिनियम 1999 लागू होने से पूर्व, उत्तर प्रदेश राज्य विद्युत बोर्ड (UP State Electricity Board, UPSEB) उत्तर प्रदेश में विद्युत के उत्पादन, क्रय-विक्रय, पारेषण एवं वितरण हेतु उत्तरदायी एक मात्र एजेंसी थी।

कई सुधारों के पश्चात, उत्तर प्रदेश पावर कॉर्पोरेशन लिमिटेड (Uttar Pradesh Power Corporation Ltd., UPPCL) बिजली की खरीद के लिए उत्तरदायी है। उत्तर प्रदेश राज्य विद्युत उत्पादन निगम लिमिटेड एवं उत्तर प्रदेश राज्य जल विद्युत उत्पादन निगम लिमिटेड क्रमशः थर्मल पावर एवं हाईड्रो पावर के उत्पादन के लिए उत्तरदायी है। वर्ष 2003 में UPPCL को 5 वितरण कम्पनीज़ में विभाजित किया गया था। इनमें से, पश्चिमांचल विद्युत वितरण निगम लिमिटेड गाज़ियाबाद में विद्युत वितरण हेतु उत्तरदायी है।

तालिका 3.73 गाज़ियाबाद में विद्युत कनेक्शन्स की संख्या

क्र.सं.	विनिर्देश	संख्या
1	घरेलू कनेक्शन्स	303373
2	आद्योगिक कनेक्शन्स	4909
3	व्यवसायिक कनेक्शन्स	37423
4	सड़क/मार्ग लाईटिंग कनेक्शन्स	51217
5	अन्य कनेक्शन्स	1277

स्रोत : भारत की जनगणना , 2011

तालिका 3.74 डासना में विद्युत कनेक्शन्स की संख्या

क्र.सं.	विनिर्देश	संख्या
1	घरेलू कनेक्शन्स	3600
2	आद्योगिक कनेक्शन्स	15
3	व्यवसायिक कनेक्शन्स	250
4	सड़क/मार्ग लाईटिंग कनेक्शन्स	750


स्रोत : भारत की जनगणना , 2011

## ANNEXURE A-6

VOLUME REPORT OF DABARSI DUMP YARD GHAZIABAD UTTAR PRADESH SURVEYED ON 13 NOV. 2025								
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
1	3180031.704	-	0.000	0.024	0.000	0.000	0.000	0.000
2	3180035.000	3180031.704	3.296	16.215	5.715	0.000	2.858	9.418
3	3180040.000	3180035.000	5.000	26.539	66.736	5.715	36.226	181.128
4	3180045.000	3180040.000	5.000	32.501	91.886	66.736	79.311	396.555
5	3180050.000	3180045.000	5.000	37.781	108.782	91.886	100.334	501.670
6	3180055.000	3180050.000	5.000	43.061	123.878	108.782	116.330	581.650
7	3180060.000	3180055.000	5.000	47.243	148.136	123.878	136.007	680.035
8	3180065.000	3180060.000	5.000	155.665	176.693	148.136	162.415	812.073
9	3180070.000	3180065.000	5.000	161.810	216.667	176.693	196.680	983.400
10	3180075.000	3180070.000	5.000	161.995	247.349	216.667	232.008	1160.040
11	3180080.000	3180075.000	5.000	162.178	257.850	247.349	252.600	1262.998
12	3180085.000	3180080.000	5.000	162.363	288.331	257.850	273.091	1365.453
13	3180090.000	3180085.000	5.000	162.549	312.563	288.331	300.447	1502.235
14	3180095.000	3180090.000	5.000	162.692	337.722	312.563	325.143	1625.713
15	3180100.000	3180095.000	5.000	160.846	395.598	337.722	366.660	1833.300
16	3180105.000	3180100.000	5.000	155.341	399.059	395.598	397.329	1986.643

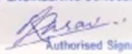
VOLUME REPORT OF DABARSI DUMP YARD GHAZIABAD UTTAR PRADESH SURVEYED ON 13 NOV. 2025								
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume			
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters
17	3180110.000	3180105.000	5.000	151.082	404.630	399.059	401.845	2009.223
18	3180115.000	3180110.000	5.000	147.041	416.123	404.630	410.377	2051.883
19	3180120.000	3180115.000	5.000	143.000	462.401	416.123	439.262	2196.310
20	3180125.000	3180120.000	5.000	139.766	683.477	462.401	572.939	2864.695
21	3180130.000	3180125.000	5.000	137.883	926.549	683.477	805.013	4025.065
22	3180135.000	3180130.000	5.000	132.789	1162.887	926.549	1044.718	5223.590
23	3180140.000	3180135.000	5.000	127.408	1402.569	1162.887	1282.728	6413.640
24	3180145.000	3180140.000	5.000	122.028	1588.106	1402.569	1495.338	7476.688
25	3180150.000	3180145.000	5.000	116.648	1657.349	1588.106	1622.728	8113.638
26	3180155.000	3180150.000	5.000	111.608	1665.341	1657.349	1661.345	8306.725
27	3180160.000	3180155.000	5.000	107.126	1657.330	1665.341	1661.336	8306.678
28	3180165.000	3180160.000	5.000	102.644	1609.491	1657.330	1633.411	8167.053
29	3180170.000	3180165.000	5.000	98.239	1557.580	1609.491	1583.536	7917.678
30	3180175.000	3180170.000	5.000	94.672	1448.393	1557.580	1502.987	7514.933
31	3180180.000	3180175.000	5.000	91.105	1317.494	1448.393	1382.944	6914.718
32	3180185.000	3180180.000	5.000	86.272	1178.644	1317.494	1248.069	6240.345

VOLUME REPORT OF DABARSI DUMP YARD GHAZIABAD UTTAR PRADESH SURVEYED ON 13 NOV. 2025									
Sl. No.	Section From	Previous Section	Difference	Width	Cutting Volume				
					Area Sq. Meters	Previous Area	Average Sq. Meters	Volume Cubic Meters	
33	3180190.000	3180185.000	5.000	79.658	1028.029	1178.644	1103.337	5516.683	
34	3180195.000	3180190.000	5.000	73.044	857.224	1028.029	942.627	4713.133	
35	3180200.000	3180195.000	5.000	67.213	696.255	857.224	776.740	3883.698	
36	3180205.000	3180200.000	5.000	61.814	473.539	696.255	584.897	2924.485	
37	3180210.000	3180205.000	5.000	56.351	251.013	473.539	362.276	1811.380	
38	3180215.000	3180210.000	5.000	47.428	116.382	251.013	183.698	918.488	
39	3180220.000	3180215.000	5.000	36.689	44.341	116.382	80.362	401.808	
40	3180225.000	3180220.000	5.000	25.951	30.711	44.341	37.526	187.630	
41	3180230.000	3180225.000	5.000	15.213	15.130	30.711	22.921	114.603	
42	3180235.000	3180230.000	5.000	4.477	2.462	15.130	8.796	43.980	
43	3180237.079	3180235.000	2.079	0.010	0.005	2.462	1.234	2.564	
					<b>Total</b>			<b>129143.625</b>	



**MAS GROUP ENGINEERING CONSULTANT**  
Land Survey, Drone Survey, Quantity Survey, Structure,  
Service Designs & Construction Management  
hello.masgroup@gmail.com / +91-9953369272  
H. No. A -143, Ekta Vihar, Jaitpur Extn. Badarpur, New Delhi - 110044

For MAS GROUP ENGINEERING CONSULTANT



Authorized Signatory

## Volumetric Analysis Pipeline Road

Project Site 1: Details of Pipeline Road Ghaziabad, UP Dumpsite

Sl. No	Particulars	Details
1	Name of the dumpsite	Pipeline Dumpsite
2	City	Ghaziabad
3	District	Ghaziabad
4	State	Uttar Pradesh
5	Latitude and Longitude	28.667, 77.449
6	Size of the dumpsite	7.11 acres
7	Location Details	
		
8	Topographic map	
		
8	Recent photographs of the Site	
9	Nearest Town/City	Ghaziabad
10	Nearest Railway Station	Ghaziabad
11	Nearest Airport	New Delhi
12	Seismic Zone	II

### SUMMARY OF VOLUMETRIC ANALYSIS of MSW Through Drone Survey at Pipeline Road Site in Ghaziabad

Volumetric Analysis of MSW at Pipeline Site as per Drone Survey	
	Pipeline Site
Total Land Area (Sq. m)	28460.859 sq mt
Total Land Area (Sq. Km)	0.0285 sq km
Total Land Area (Acre)	7.03 acre
Volume of MSW at site (Cubic meter)	2,98,160 cum
Quantity of MSW at site (MT) @ density of 0.75 MT / cubic meter	2,23,620 MT
Avg. Height (meter)	10.5 meter
Total Area (Acre)	7.05 acre

## ANNEXURE A-7



कार्यालय: नगर आयुक्त, गाजियाबाद नगर निगम

OFFICE OF THE MUNICIPAL COMMISSIONER, GHAZIABAD MUNICIPAL CORPORATION

दूरभाष: 0120-2790425, 2713580

ई-मेल: gzb.nagar.nigam@gmail.com

पत्रांक: 402/न0आ0/2025

दिनांक: 03/09/25

प्रेषक:

नगर आयुक्त  
गाजियाबाद नगर निगम।

सेवा में,

जिलाधिकारी,  
गाजियाबाद।

विषय: विषय: लोनी सॉलिड वेस्ट मैनेजमेंट प्लांट हेतु ग्राम मीरपुर तहसील लोनी, जिला गाजियाबाद की 8.2650 हे० भूमि को गाजियाबाद नगर निगम को ठोस अपशिष्ट के निस्तारण हेतु हस्तगत कराने के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक आयुक्त महोदय, मेरठ मण्डल, मेरठ के कार्यालय पत्र सं०-381/एस.टी./आयुक्त/मेरठ/2025 दिनांक 27.08.2025 एवं संयुक्त सचिव, नगर विकास अनुभाग-5, उ०प्र० शासन के पत्र सं०-5287/नौ-5-2025-कम्प्यूटर नं०-1959895 दिनांक 21.08.2025 के द्वारा उत्तर प्रदेश नगर पालिका अधिनियम, 1916 की धारा संख्या-124 में उल्लिखित प्रावधानों के अन्तर्गत व्यापक जनहित के दृष्टिगत लोनी सॉलिड वेस्ट मैनेजमेंट प्लांट हेतु ग्राम मीरपुर तहसील लोनी, जिला गाजियाबाद के खसरा नं० 523/4.3350 हे० व खसरा नं० 526/3.9300 हे० कुल क्षेत्रफल 8.2650 हे० की भूमि को गाजियाबाद नगर निगम को वैज्ञानिक पद्धति से कलस्टर वेस्ट ठोस अपशिष्ट के निस्तारण हेतु हस्तगत किये जाने के लिए शासन द्वारा सहमति प्रदान की गयी जिसके क्रम में उक्त प्लांट को गाजियाबाद नगर निगम को हस्तगत किया जाना है।

अतः उपरोक्तानुसार लोनी सॉलिड वेस्ट मैनेजमेंट प्लांट हेतु ग्राम मीरपुर तहसील लोनी, जिला गाजियाबाद के खसरा नं०-523/4.3350हे० व खसरा नं०-526/3.9300हे० कुल क्षेत्रफल 8.2650हे० तथा उस पर निर्मित सॉलिड वेस्ट मैनेजमेंट प्लांट एवं समस्त सम्बन्धित अभिलेखों को गाजियाबाद नगर निगम को हस्तगत करने हेतु गाजियाबाद नगर निगम की तरफ से श्री जंगबहादुर यादव, श्री अयनीन्द्र कुमार अपर नगर आयुक्त व डॉ.मिथलेश कुमार नगर स्वास्थ्य अधिकारी को नामित किया जाता है। आपसे सादर अनुरोध है कि हस्तान्तरण की कार्यवाही पूर्ण करने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्नक:-यद्योक्त।

भवदीय

(विक्रमादित्य सिंह मलिक)

आई.ए.एस.

नगर आयुक्त

प्रतिनिधि:-1.श्री जंगबहादुर यादव व अयनीन्द्र कुमार अपर नगर आयुक्त को उपरोक्तानुसार अनुपालन सुनिश्चित करने हेतु।

2.श्री.मिथलेश कुमार, नगर स्वास्थ्य अधिकारी को उपरोक्तानुसार अनुपालन सुनिश्चित करने हेतु।

(विक्रमादित्य सिंह मलिक)

आई.ए.एस.

नगर आयुक्त

## ANNEXURE A-8

समयबद्ध / महत्वपूर्ण

संख्या: 5207 / नी-5-2025 - Comp. No.: 1959895

प्रेषक,  
कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन।

सेवा में,  
आयुक्त,  
मेरठ मण्डल, मेरठ।

नगर विकास अनुभाग-5

लखनऊ: दिनांक: 21 अगस्त, 2025

विषय: लोनी सॉलिड वेस्ट मैनेजमेंट प्लान हेतु ग्राम मीरपुर तहसील लोनी, जिला गाजियाबाद की 8.2650 हे० भूमि को गाजियाबाद नगर निगम को ठोस अपशिष्ट के निस्तारण हेतु हस्तगत करने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या-674/एस0टी0/आयुक्त/मेरठ/2025 दिनांक 16.08.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से लोनी सॉलिड वेस्ट मैनेजमेंट प्लान हेतु ग्राम मीरपुर तहसील लोनी, जिला गाजियाबाद के खसरा नं० 523/4.3350 हे० व खसरा नं० 526/3.9300 हे० कुल क्षेत्रफल 8.2650 हे० की भूमि को गाजियाबाद नगर निगम को वैज्ञानिक पद्धति से कलस्टर वेस्ट ठोस अपशिष्ट के निस्तारण हेतु हस्तगत कराये जाने का अनुरोध किया गया है।

2- इस संबंध में मुझे यह कहने का निर्देश हुआ है कि कृपया उत्तर प्रदेश नगर पालिका अधिनियम, 1916 की धारा संख्या-124 में उल्लिखित प्राविधानों के अन्तर्गत व्यापक जनहित के दृष्टिगत लोनी सॉलिड वेस्ट मैनेजमेंट प्लान हेतु ग्राम मीरपुर तहसील लोनी, जिला गाजियाबाद के खसरा नं० 523/4.3350 हे० व खसरा नं० 526/3.9300 हे० कुल क्षेत्रफल 8.2650 हे० की भूमि को गाजियाबाद नगर निगम को वैज्ञानिक पद्धति से कलस्टर वेस्ट ठोस अपशिष्ट के निस्तारण हेतु हस्तगत किये जाने संबंध में एतद्वारा सहमति प्रदान की जाती है।

(कल्याण बनर्जी)  
संयुक्त सचिव।

संख्या एवं दिनांक, यथोपरि।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय, उ०प्र०।
- 2-निदेशक, नगरीय निकाय निदेशालय, उ०प्र० लखनऊ।
- 3-जिलाधिकारी, गाजियाबाद।
- 4-नगर आयुक्त, नगर निगम, गाजियाबाद।
- 5-अधिशाली अधिकारी, नगर पालिका परिषद, लोनी, जनापद-गाजियाबाद।

(कल्याण बनर्जी)  
संयुक्त सचिव।

Ann Ex 00-1C

## ANNEXURE A-9

4 उपस्थित हो सकते हैं। पात्रता के लिए [www.kvsangathan.nic.in](http://www.kvsangathan.nic.in) पर जाएं।

प्राचार्या



## GHAZIABAD MUNICIPAL CORPORATION

Navyug Market, Opp. Old Bus Stand Ghaziabad 201001, Uttar Pradesh  
E-mail: [gzb.nagar.nigam@gmail.com](mailto:gzb.nagar.nigam@gmail.com) Website: [www.ghaziabadnagarnigam.in](http://www.ghaziabadnagarnigam.in)

निविदा नोटिस संख्या 2334/स्वा0/2025-26

दिनांक 08.09.2025

### E-TENDER

Name of the Project	Selection of contractors for Supply, Installation, Commissioning of 2000 TPD Municipal Solid Waste extendable up to 3000 TPD (Wet & Dry) processing plant at Ghaziabad and It's Operation & Maintenance for a period of Minimum 07 Years.
Earnest Money Deposit	Rs. 8,00,000 to be paid on E-tender website i.e. <a href="https://etender.up.nic.in">https://etender.up.nic.in</a>
Tender Fee	Rs. 11800/- including GST to be paid on E-tender website i.e. <a href="https://etender.up.nic.in">https://etender.up.nic.in</a>
Bid System	Two Bid System (Technical & Financial)
Name of the Authority & Official	Municipal Commissioner, Municipal Corporation Ghaziabad, <a href="mailto:Gzb.nagar.nigam@gmail.com">Gzb.nagar.nigam@gmail.com</a>
Bid Validity Period	180 Days
Bid Currency	INR
<b>Key Dates</b>	
Uploading of Bid	08.09.2025
Pre-bid Date and Venue	16.09.2025 01:00 PM, H.O. Ghaziabad Nagar Nigam
Last Date of bid submission on e-portal	23.09.2025 02:00 PM
Date of Technical bid opening	23.09.2025
Date of Financial bid opening	To be informed at later stage

Municipal Commissioner  
Municipal Corporation Ghaziabad

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**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**Validity Period :17/02/2026 To 16/02/2031**

**Category : BLUE**

**Application Id : 35185413**

**Ref No. - 258876/UPPCB/Ghaziabad(UPPCBRO)/CTE/GHAZIABAD/2026**

**Dated:- 21/02/2026**

**To ,**

Shri ABHIJIT ANANT RAYKAR  
M/s BHUMI GREEN ENERGY ENVIROCARE LLP  
Khasra No. - 523 And 526, Meerpur, Tehsil Loni, distt. Ghaziabad,GHAZIABAD,201002  
GHAZIABAD

**Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Polution) Act, 1981 as amended.**

Please refer to your Application Form No.- 35185413 dated - 20/01/2026. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : KHASRA NO. - 523 AND 526, MEERPUR, TEHSIL LONI, DISTRICT- GHAZIABAD, PIN-201002, U.P.

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
MUNICIPAL SOLID WASTE (M.S.W.)- 3000 MTD	Metric Tonnes/Day	3000

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
RDF - 1100 TPD	1100.0
Bio Compost - 500 TPD	500.0

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Inert - 250 TPD	TPD/TPA	250.0	
Recyclable - 75 TPD	TPD/TPA	75.0	

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell	10.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	5.0
Process	20.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	0.0	
Others	.	HSD FOR 1 X 200 KVA DG SET ON CPCB IV

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 16/02/2031 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

#### **Specific Conditions:**

1. THIS CTE IS ISSUED TO M/S BHUMI GREEN ENERGY ENVIROCARE LLP ONLY FOR THE ESTABLISHMENT OF UNIT FOR THE PROPOSED PRODUCTION OF RDF- 1100 TPD, BIO COMPOST- 500 TPD, INERT- 250 TPD, RECYCLABLE- 75 TPD BY USING RAW MATERIAL AS MUNICIPAL SOLID WASTE (M.S.W.)- 3000 MTD ONLY AT SITE KHASRA NO. - 523 AND 526, MEERPUR, TEHSIL LONI, DISTRICT- GHAZIABAD, PIN-201002, U.P.
2. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. This CTE will be void if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trial consent (CTO) at least 30 days before the operation of unit.
4. Prior to abstraction of ground water, unit shall obtain a No Objection Certificate from U.P. Ground Water Authority for abstraction of ground water and project shall provide the NOC of UPGWD for extracting ground water within 03 month, if required.
5. Project shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.
6. The project shall be obtained NOC form competent authority for disposal of treated water to nearby sewer line/drain.
7. The Industry shall comply with various provisions of The Hazardous and Other Wastes (Management and Transboundary movement) Rules, 2016,
8. Industry will install as proposed 1 X 200 KVA DG Set based on CPCBIV with stack height from ground level as per norms and using fuel HSD as per CAQM direction. Industry shall installed Air Pollution Control System as per norms/CAQM Direction and as proposed in the project report.
9. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise.
10. Industry shall install and maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
11. The Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of Environment from time to time.
12. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
13. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
14. In case of violation of abovementioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
15. The Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
16. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
17. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
18. The unit shall achieve 20% reduction in source emission for specific criteria pollutants by introducing suitable pollution control interventions/technologies.
19. The unit shall ensure recycling of treated effluent for use in the member units. PETP and CETP along with member units shall ensure adoption of suitable cleaner technologies for production and effluent treatment so as to optimally reduce water consumption, waste water generation and achieve stringent norms.
20. A detailed water harvesting plan may be submitted by the unit.
21. Unit shall ensure monitoring of ground water quality in pre-monsoon and post-monsoon season in and around the industry premises through laboratory approved by MoEF&CC Govt of India/NABL.
22. Unit shall not install borewell without prior permission/NOC of competent authority to abstract ground water for industrial purpose.
23. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000, Municipal Solid Waste Management Rules, 2016 and Noise Pollution (Regulation and Control) Rule, 2000.
24. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control

Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

25. Disposal of hazardous waste shall be through authorized recycler/TSDF/incinerators only.

26. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

27. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

28. Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 1,00,000/- be deposited within a months time along with the proposal for proposed plantation.

29. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

30. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

31. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.

32. DG Set will be allowed in a hybrid/dual fuel mode (with 70% gas-based fuels and 30% Diesel) or with Retrofitted Emission Controlled Devices (RECD) as per direction No. 76 issued by CAQM.

33. Unit must comply the Direction Under Section 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981 regarding Monitoring and Control of Pollution in Air Polluting Industries Located in NCR Region for Installations of OCEMS/PTZ Camera and connectivity with CPCB and concerned SPCB server issued by CPCB vide letter dated: 09.10.2025.

34. Unit shall comply the Office Memorandum of Ministry of Environment, Forest and Climate Change issue vide F.No. IA3-22/14/2025-IA.III(E-275538), Dated: 29.10.2025 for Green Belt Development.

35. A Bank Guarantee of Rs. 10,00,000/- (Rs. Ten Lacs Only) shall be submitted within 30 days including the above conditions which will be valid for SIX YEARS otherwise this consent to establish shall be deemed to be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 21/03/2026 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

**Chief Environmental Officer (Incharge), Circle-1**

Dated:- 21/02/2026

**Copy To -**

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.

**Chief Environmental Officer (Incharge), Circle-1**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



## ANNEXURE A-11

समयबद्ध/महत्वपूर्ण

संख्या:6021/नौ-5-2025-Comp, No.: 1959895

प्रेषक,

कल्याण बनर्जी,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन।

सेवा में,

आयुक्त,  
मेरठ मण्डल, मेरठ।

नगर विकास अनुभाग-5

लखनऊ:दिनांक: 29 सितम्बर, 2025

विषय: खोड़ा मकनपुर सॉलिड वेस्ट मैनेजमेन्ट प्लांट हेतु ग्राम निडौरी, परगना डासना, तहसील व जिला गाजियाबाद के खसरा नं० 754मि/0.0300 हे० कुल क्षेत्रफल 2.500 हे० को गाजियाबाद नगर निगम को वैज्ञानिक पद्धति से कलस्टर बेस्ड ठोस अपशिष्ट के निस्तारण हेतु हस्तगत करने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या-382/एस०टी०/आयुक्त/मेरठ/2025 दिनांक 27.08.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से खोड़ा मकनपुर सॉलिड वेस्ट मैनेजमेन्ट प्लांट हेतु ग्राम निडौरी, परगना डासना, तहसील व जिला गाजियाबाद के खसरा नं० 754मि/0.0300 हे० कुल क्षेत्रफल 2.500 हे० को गाजियाबाद नगर निगम को वैज्ञानिक पद्धति से कलस्टर बेस्ड ठोस अपशिष्ट के निस्तारण हेतु हस्तगत कराये जाने का अनुरोध किया गया है।

2- इस संबंध में मुझे यह कहने का निदेश हुआ है कि कृपया उत्तर प्रदेश नगर पालिका अधिनियम, 1916 की धारा संख्या-124 में उल्लिखित प्राविधानों के अन्तर्गत व्यापक जनहित के दृष्टिगत खोड़ा मकनपुर सॉलिड वेस्ट मैनेजमेन्ट प्लांट हेतु ग्राम निडौरी, परगना डासना, तहसील व जिला गाजियाबाद के खसरा नं० 754मि/0.0300 हे० कुल क्षेत्रफल 2.500 हे० को गाजियाबाद नगर निगम को वैज्ञानिक पद्धति से कलस्टर बेस्ड ठोस अपशिष्ट के निस्तारण हेतु हस्तगत किये जाने के संबंध में एतद्वारा सहमति प्रदान की जाती है।

(कल्याण बनर्जी)  
संयुक्त सचिव।

संख्या एवं दिनांक, यथोपरि।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1-राज्य मिशन निदेशक, स्वच्छ भारत मिशन (नगरीय), नगरीय निकाय निदेशालय, उ०प्र०।
- 2-निदेशक, नगरीय निकाय निदेशालय, उ०प्र० लखनऊ।
- 3-जिलाधिकारी, गाजियाबाद।
- 4-नगर आयुक्त, नगर निगम, गाजियाबाद।
- 5-अधिशासी अधिकारी, नगर पालिका परिषद, खोड़ा मकनपुर, जनपद-गाजियाबाद।

(कल्याण बनर्जी)  
संयुक्त सचिव।

## ANNEXURE A-12



कार्यालय: नगर आयुक्त, गाजियाबाद नगर निगम

OFFICE OF THE MUNICIPAL COMMISSIONER, GHAZIABAD MUNICIPAL CORPORATION

दूरभाष: 0120-2790425, 2713580

ई-मेल: gzb.nagar.nigam@gmail.com

पत्रांक: 351 /न0आ0/2025

दिनांक: 14/05/2025

To

**The Vice Chairman,**  
Ghaziabad Development Authority (GDA)  
Vikas Path, Near Old Bus Stand,  
Ghaziabad, Uttar Pradesh – 201001

**Subject:** Incorporation of Updated Geotagged Locations of Material Recovery Facility (MRF) Centres and Other Solid Waste Management (SWM) Infrastructure in the Ghaziabad Master Plan – reg.

**Reference:** Our Letter No: 103/ Nagar Ayukt/ 2025 dated 14-05-2025

Dear Sir,

With reference to our earlier communication dated 14-05-2025 bearing no. 103 regarding the integration of Solid Waste Management (SWM) infrastructure into the Ghaziabad Master Plan, this is to submit an updated list of MRF Centres and related SWM processing facilities along with their geotagged coordinates for your kind incorporation.

As per the guidelines under Swachh Bharat Mission – Urban (SBM-U) 2.0, the CPHEEO Manual on Municipal Solid Waste Management (2016), and regular directions of the Hon'ble National Green Tribunal (NGT), GIS-based mapping and geotagging of SWM infrastructure is essential for improved planning, monitoring, and long-term urban sustainability.

Accordingly, it is requested that the updated list of MRF Centres and other processing facilities (refer Annexure I) be spatially integrated into the existing/upcoming Ghaziabad Master Plan. Incorporation of these locations will:

- Ensure comprehensive spatial mapping of SWM infrastructure
- Prevent future land use conflicts and potential encroachments
- Promote inter-departmental coordination and informed planning

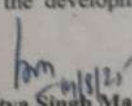
Additionally, as and when land is formally handed over by GDA to Ghaziabad Nagar Nigam for the establishment of SWM facilities in Indirapuram (as agreed in the joint handover documentation), you are kindly requested to ensure that these new locations are also geotagged and reflected accordingly in the relevant section of the Master Plan.

Enclosed:

1. Updated coordinates of MRF Centres and other processing facilities (Annexure I)
2. Map-based pictorial representation of facilities for ease of reference.

Thank you for your continued support and cooperation in ensuring the development of a sustainable and well-integrated waste management system in Ghaziabad.

Sincerely,

  
Vikramaditya Singh Malik (IAS)  
Municipal Commissioner  
Ghaziabad Nagar Nigam

Copy to:

1. Hon'ble Divisional Commissioner, Meerut Division
2. Hon'ble District Magistrate, Ghaziabad
3. Concerned officials of Ghaziabad Nagar Nigam with instructions to follow up with GDA

## Annexure I

Solid Waste Management Facilities (Ghaziabad Nagar Nigam)					
Material Recovery Facilities (MRFs)					
Sr. No	Zone	Plant Name	Location Details	Latitude	Longitude
1	City Zone	Sihani Garage- Garbage Factory 1	Sihani Garage, Ghaziabad	28.691	77.425
2	Kavi Nagar	P Block Sanjay Nagar MRF	P-Block, Sanjay Nagar, Ghaziabad	28.688	77.456
3	Kavi Nagar	M Block Sanjay Nagar MRF	Ward 53, M Block Sanjay Nagar, Ghaziabad	28.694	77.460
4	City Zone	Ret Mandi Hindon- Garbage Factory 2	Ret Mandi Hindon Vihar	28.677	77.412
5	Vijay Nagar Zone	Akbarpur Behrampur	Akbarpur Behrampur	28.635	77.410
6	Mohan Nagar	Rajeev Colony MRF Centre	Rajeev Colony, Mohan Nagar, Ghaziabad	28.682	77.382
7	Mohan Nagar	Kareda MRF Centre	Karera, Mohan Nagar, Sahibabad, Ghaziabad	28.687	77.382
8	Mohan Nagar	Apsra Border MRF Centre	Ward 34 Sahibabad Site 4, Ghaziabad	28.674	77.326
9	Mohan Nagar	Arthala MRF Centre	Ward 38, Arthala Road, Sanjay Colony, Mohan Nagar, Ghaziabad	28.676	77.395
10	Vasundhara	Sahibabad Mandi MRF Centre	Madan Mohan Malviya Nagar	28.662	77.359
11	Vasundhara	Sahibabad Depo MRF Centre	Sahibabad Site 4, Ghaziabad	28.671	77.366
12	Vasundhara	Maharanj Pur Gaanv (Near Idgah)	Vasundhara	28.676	77.395

hm.

13	Vasundhara	Sector 8 Waste Collection Point Vasundhara	Infront of Indapuram Thana, Vasundhara	28.662	77.372
14	Kavi Nagar	Kavi Nagar MRF Centre	Ward No 65, Swadeshi Compund Gate	28.657	77.453
15	Kavi Nagar	Raj Nagar MRF	Ward no 84, Near Zila Sahkari Bank	28.657	77.453
16	City Zone	Lohiya Nagar Waste Collection Centre	Ward No, 69 Hamdard Chowki	28.665	77.437
17	City Zone	Nandgram Waste Collection Centre	Ward No 11, Uttranchal Bhawan	28.693	77.401
18	City Zone	Kaila Bhatta MRF Centre	Ward No 92, Near Govt School, City Zone	28.666	77.420
19	City Zone	Durga Bhabhi Chowk Waste Collection Centre	Ward No. 59, City Zone	28.667	77.427
20	City Zone	Sabji Mandi Waste Collection Centre	Ward 12, Sabji Mandi, City Zone	28.668	77.431
<b>Mechanized Garbage Transfer Station</b>					
Sr. No	Zone	Plant Name	Location Details	Latitude	Longitude
1	Vijay Nagar Zone	Akbarpur Behrampur	Akbarpur Behrampur	28.635	77.410
2	Kavi Nagar	Sanjay Nagar M Block Transfer Station	Raheespur	28.694	77.460
3	Mohan Nagar	Shyam Park Extension	Shyam Park Extension (Rajendra Nagar)	28.680	77.360
4	City Zone	Sihani Garage	Noor Nagar (Saddiki Nagar)	28.691	77.426
5	Kavi Nagar	Madhuban Bapudham (Govindpuram)	E Block Govindpuram	28.694	77.492

hm.

6	Mohan Nagar	Mohan Nagar Metro Waste Transfer Station	17, Opp Agarwal Sweets, Rajendra Nagar, Block-7, Sector 5 Shahidabad	28.679	77.360
7	Vasundhara	Vasundhara Nature Green Transfer Station	49/70 Site-4, Sahidabad Industrial Area, Gamm-2 Sahidabad	28.672	77.357
<b>C&amp;D Waste Plant</b>					
1	City Zone	C&D Waste Processing Plant	Hindon Vihar, Sewa Nagar, Ghaziabad, Uttar Pradesh	28.678	77.415
<b>Other Facilities</b>					
1	Dabarsi Site Waste Processing Site (expandable for future use)		Village Dabarsi, Ghaziabad	28.724	77.582
2	Bhikkanpur Dumping Ground		Village Bhikkanpur, Ghaziabad	28.667	77.449
3	Site at Galand and Pipalheda		Village Galand and Village Pipalheda	28.678	77.570
4	Site at Meerpur Hindu, Loni		Village Meerpur Hindu	28.797	77.232
5	Site at Nidori, Dasna		Village Nidori	28.710	77.603

- Encl: 1. Link of the KML File listing co-ordinates of the facilities  
 2. [https://earth.google.com/earth/d/1Ms7o1H3glwwFfx\\_Q-x1EzbCQ9rTSIxpF?usp=sharing](https://earth.google.com/earth/d/1Ms7o1H3glwwFfx_Q-x1EzbCQ9rTSIxpF?usp=sharing)



3. Locations represented on the map of Ghaziabad (for reference)  
 4. Site plan of the Galand and Pipalheda Site  
 5. Locations represented on the map of SWM Plant Village Meerpur Hindu, Loni, & Village Nodori, Dasna, Ghaziabad (for reference)

hm

### ANNEXURE A-13

